

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.607 of 2020

IN THE MATTER OF:

Ashok Kumar

...Appellant

Versus

K T C Foods Pvt. Ltd. & Ors.

...Respondents

For Appellant: Shri Dhruv Gupta, Advocate

**For Respondents: Shri Vijay Singh and Ms. Daizy Chawla, Advocates (R-1 & 2)
Shri Anuj Singh, Shri Ritoban Sarkar and Shri Gaurav Sethi, Advocates (R-3)**

With

Company Appeal (AT) (Ins) No.650 of 2020

IN THE MATTER OF:

Shiv Shakti Inter Globe Exports (P) Ltd.

...Appellant

Versus

K T C Foods (P) Ltd. & Ors.

...Respondents

For Appellant: Shri Vijay Singh and Ms. Daizy Chawla, Advocates

For Respondents: Shri Anuj Singh, Shri Ritoban Sarkar and Shri Gaurav Sethi, Advocates (R-2)

ORDER
(Virtual Mode)

12.10.2020 Rejoinders in these Appeals are yet not filed. The same may be filed within ten days. Parties may file brief written submissions not more than three pages before next date. Copies of Judgements on which parties

want to rely and refer at the time of arguments, may be filed separately before next date.

List the Appeal 'for admission (after Notice) hearing' on 18th November, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Dr. Ashok Kumar Mishra)
Member (Technical)

rs/md